

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE**

Execution Application No. 10/ 2022

IN

Original Application No. 69/2021

MR. MAHENDRA GOVIND HASBNIS **...Applicant**

Versus

CIKAUTXO INDIA PVT. LTD. AND OTHERS **...Respondents**

INDEX

Sr. No.	Particulars	Page Nos.
1.	Affidavit in reply	1 - 15
2.	List of Documents	16 - 17
3.	Exhibit - A - Copy Of letter dated 21.02.2022 along with cheque	18 - 19
4.	Exhibit - B - Copy of visit report dated 24.11.2021	20 - 24
5.	Exhibit - C - Copy of Consent order issued by the Maharashtra State Pollution Control Board	25 - 30
6.	Exhibit - D -Copy of bank guarantees submitted by the Company	31 - 37
7.	Vakalatnama	38 - 42

This Index Filed On This 12th Day Of December, 2022 At Pune.

98
lokhole.

ADVOCATE FOR THE RESPONDENT NO. 1 TO 6

JSC
Jendy

RESPONDENT NO. 1 TO 6

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE**

Execution Application No. 10/ 2022

IN

Original Application No. 69/2021

MR. MAHENDRA GOVIND HASBNIS

Age about -59 years, Occup- Agriculturist and Business

Residing at Survey No. 408/7,

Limbata, Mumbai- pune Road,

Talegaon Dabhade, Taluka Maval,

District Pune- 410506

Contact No. - +917083426105

Email- mahendrasahabnis30@gmail.com



...APPLICANT

V/S

1. CIKAUTXO INDIA PVT. LTD.

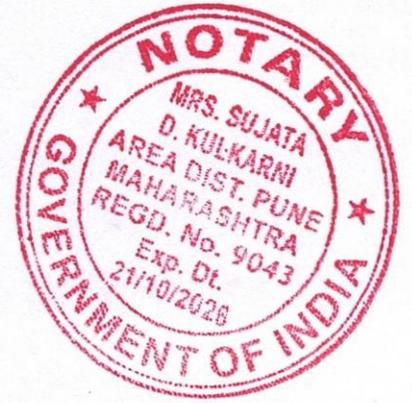
A Public Limited Company incorporated

Under the provisions of the

Indian Companies Act, 1956



Having its registered address at:
Survey No. 662, Pune- Mumbai Road,
Talegaon- Dabhade, Pune- 410506
Email- cikautxo@cikautxo.com



2. ALEJANDRO ARANZABAL GOMTEZ
Email- mmendibe@cikautxo.com
 3. JOSE ALBERTO AGIRREGOMEZKORTA ARANTZETA
Email- mmendibe@cikautxo.com
 4. INIGO EDUARDO LASCURAIN PAGEEGUI
Email- mmendibe@cikautxo.com
 5. MIGUEL ANGEL MENDIVE AURRECOECHEA
Email- mmendibe@cikautxo.com
 6. ANTARA NANDI
Email- mmendibe@cikautxo.com
- No. 2 to 6 are the Directors of Cikautxo India Pvt ltd
Having their Office at Survey No. 662, Pune- Mumbai Road,
Talegaon- Dabhade, Pune- 410506
Email- cikautxo@cikautxo.com

7. THE SECRETARY

Ministry of Environment, Forest and Climate Change,
Having office at Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi 110003
Email- manju.pandey@nic.in

8. PRINCIPAL SECRETARY

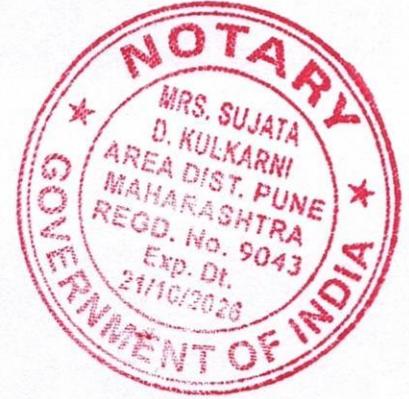
Environment Departement,
Government of Maharashtra, Mumbai 400032
Email- mah.env@nic.in

9. THE MEMBER SECRETARY,

Maharashtra Pollution Control Board,
Having its office at- Kalpataru Point, 3rd Floor,
Opp. Cineplanet, Sion East, Mumbai- 40022
Email- ms@mpcb.gov.in

10. REGIONAL OFFICER PUNE II,

Jog Centre, 3rd Floor, Wakdewadi,
Old- Pune Mumbai Highway, Pune- 411003
Email- ropune@mpcb.gov.in

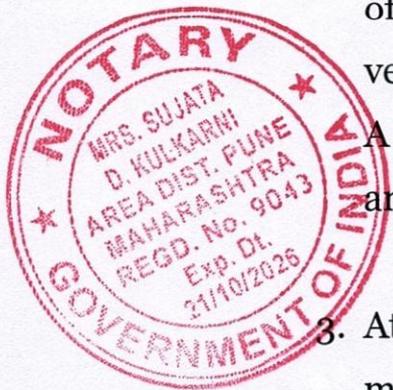


...RESPONDENTS

AFFIDAVIT IN REPLY

I/ We, MIGUEL ANGEL MENDIVE AURRECOECHEA, Age 51 years, Occupation Service, Respondent No. 1 and 5, O/at Survey No. 662, Pune- Mumbai Road, Talegaon Dabhade, Pune- 410506, do hereby state on solemn affirmation as under: -

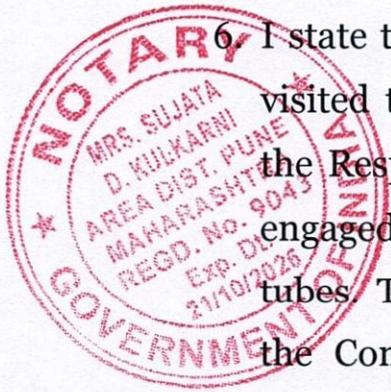
1. I state that I am working as Chief Executive Officer with the Respondent No. 1 company w.e.f. July 2019. I have gone through the entire record in connection with the matter. I state that I am duly authorised to depose on behalf of the Respondent No.1. I am therefore deposing before this Hon'ble Tribunal.
2. I state that in compliance with the order dated 17.01.2022, the company had deposited an amount of Rs.5,00,000/- (Rupees Five Lakhs Only) vide cheque dated 21.02.2022 bearing no 003925 drawn on HDFC Bank Limited in favour of MPCB, Mumbai reserving all rights and contentions that vest in the Company with a covering letter dated 21.02.2022. A copy of the said letter along with the cheque is hereto annexed and Marked as **Exhibit A.**
3. At the very outset I state that the present Application is not maintainable to the extent of the present Respondents has complied with the order dated 17.01.2022, passed by this Hon'ble Tribunal in the Original Application bearing No. 69/ 2021.





4. I state that the Respondent No. 3 who was serving as a Director in the Respondent Company has resigned from the post of Director from the said Company vide a letter dated 07.01.2021. Hence, he ought not to have been made a party to the present Proceedings.

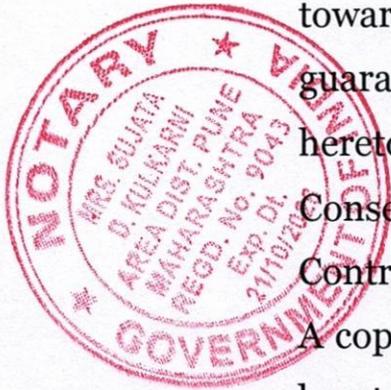
5. I state that the Respondent No. 6 is the Company Secretary in the Respondent Company. She is not a member of the Board of Directors. Furthermore she is not involved with the day to day functioning regarding compliances and regulation under various environmental laws. She therefore ought not to have been made as a party in the present proceeding.



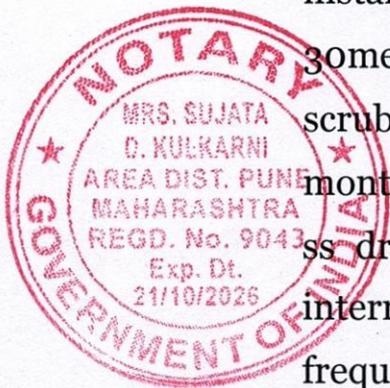
6. I state that the Officials of Respondent Board on 24.11.2021 visited the Respondent No. 1 Company and found out that the Respondent No. 1 Industry was found in operation and engaged in manufacturing of rubber hoses/ tubes and nylon tubes. The Officials found out that for industrial effluents, the Company has provided ETP of 5 CMD consisting of collection tank/ reaction tank, sludge drying bed, sand and carbon filter and that the treated effluent is used for gardening purpose. The industry has upgraded the existing ETP and the same was found in operation. For domestic effluent, the Respondent No. 1 Industry has provided septic tank and soak pit. Respondent No. 1 is sending Hazardous Waste to MEPL and non hazardous waste is sold to authorized vendors. Respondent No. 1 Industry has provided

2 nos of boilers, out of 2, one boiler is used and another is kept as standby. These boilers are LPG fired boilers and provided with scrubber system with one common stack of 30 Mtrs height and that the said boiler is running on LPG since June 2021 on regular basis and industry has stopped using Furnace Oil as fuel to the boilers. The Respondent No. 1 Industry has provided 2 D.G. sets each of 500 KVA capacity with acoustic enclosure and APC system to each. As per consent condition, Respondent No. 1 Industry has submitted Bank guarantee of Rs. 1,00,000/- (Rupees One Lakhs Only) towards compliance of consent conditions and that the said guarantee is valid upto 31.10.2027. A copy of the report is hereto annexed and marked as **Exhibit B**. A copy of the Consent order issued by the Maharashtra State Pollution Control Board is hereto annexed and marked as **Exhibit C**. A copy of the bank guarantees submitted by the Company is hereto annexed and marked as **Exhibit D**.

7. I state that the Respondent Board had informed the Respondent Company No. 1 to pay an amount of Rs. 5,00,000/- (Rupees Five Lakhs Only) as interim compensation vide its order dated 17.01.2022 passed by the Hon'ble National Green Tribunal Special Bench vide its letter dated 11.02.2022. I state that there is nothing more that is required to be complied with by the Respondent No.1 in pursuance to the order dated 17.01.2022. Accordingly, I state that the present execution proceeding may kindly be disposed off.

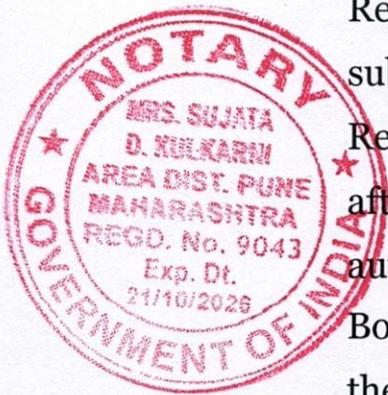


8. I state that the Respondent No. 1 Industry is complying with all the pollution laws that have been enacted by the Central and State Governments and that there is no contravention on the part of the Respondent No. 1 of any environmental laws and therefore the Respondent No. 1 cannot be held liable for any loss or damage caused to the property of the Applicant. I state that the Respondent No. 1 Industry being a company whose endeavour is to achieve eco-friendly sustenance while carrying out its operations, the Respondent No. 1 Industry has changed and improved the exhaust system which was already in place achieving no discharge of carbon particle emission. I state that in 2018 the Respondent No. 1 Industry installed a full proof dust collector cum wet scrubber system, 30meter stack height, dry scrubber system instead of wet scrubber and that it undertook stack monitoring every month. I state that the Respondent No. 1 industry undertook dry type scrubber filter cleaning every 15 days, Boiler internal tube cleaning every month, burner fuel and air ratio frequency are set by third party using analyzer. I state that the Respondent No. 1 Industry has further enhanced its system and modified the dust collector with dust removal arrangement with two sonic horns and rotary actuator. I state that the Respondent No. 1 Industry has further changed boiler burner flame tube and has changed the boiler fuel from furnace oil to LPG GAS thereby ruling out any carbon particle emission.



9. Without prejudice to what has been stated hereinabove the Respondent wishes to submit as under:-

10. The Respondent submits that it is a company duly incorporated under the provisions of the Companies Act 1956. It is a Company within the meaning of an existing company under Section 2 of the Companies Act, 2013. The Respondent submits that it is having its registered office at S.No. 662, Mumbai Pune Road, At Post: Talegaon Dabhade, Tal. Maval, Dist Pune 410506. The Respondent submits that it is inter-alia engaged in the business of manufacturing of rubber hose and assemblies for automotive applications. The Respondent submits that the company is fully owned subsidiary of Cikautxo India Pvt. Limited Pune. The Respondent submits that the plant was set up on 31.01.2011 after the consent was received from various public authorities including the Maharashtra Pollution Control Board. The Respondent further submits that it had received the consent to operate vide consent order dated 29.9.2011 bearing reference ROP/E-25/CC/UB/PUNE/484/11 and accordingly the manufacturing activities commenced with effect from 01.07.2011.



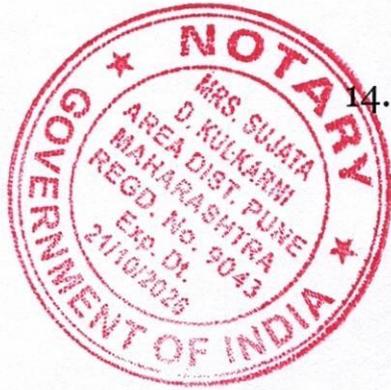
11. Without prejudice to what has been stated hereinabove the Respondents no. 1 to 6 wishes to give its para wise reply to the Application filed by the Applicant.

12. With respect to the contents of the Application I state that the contents therein are not true and correct. Whatever is not specifically admitted shall be deemed to be denied in toto.

13. With respect to contents of Paragraph no. 1 of the Application, I state that the contents therein are not true and correct. It is absolutely false that the Respondents no. 1 to 6 have intentionally polluted the Applicants property. Rest of the contents of this para are denied by the Respondents.

14. With respect to contents of paragraph no. 2 of the application, I state that the contents therein are not true and correct. I state that the Respondent No. 9 had visited the Respondent Company and had filed a factual and action report and had forwarded a copy of the same to the Respondent No. 9 and 10 by email. Rest of the contents of this para are denied by the Respondents

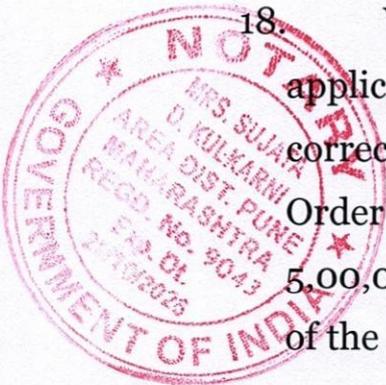
15. With respect to contents of paragraph no. 3 of the application, I state that the contents therein are not true and correct. It is absolutely false that the Respondents have caused the air and water pollution as alleged by the Applicant. Rest of the contents of this para are denied by the Respondents.



16. With respect to the contents of paragraph no. 4 of the application, I state that the contents therein are not true and correct. It is absolutely false that the Directors were responsible for willfully allowing environmental harm and damages to the Applicants Property. Rest of the contents of this para are denied by the Respondents.

17. With respect to contents of paragraph no. 5 of the application, I state that the contents therein are not true and correct. It state that the Directors have complied with order dated 01.10.2021. Rest of the contents of this para are denied by the Respondents.

18. With respect to contents of paragraph no. 6 of the application, I state that the contents therein are not true and correct. The Respondents have made a compliance of the Order dated 17.01.2022 by depositing the amount of Rs. 5,00,000/- (Rupees Five Lakhs Only) as compensation. Rest of the contents of this para are denied by the Respondents.

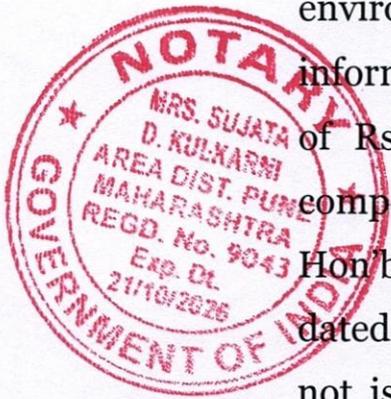


19. With respect to contents of paragraph no. 7 of the Application, I state that the contents therein are not true and correct. It is absolutely false that the State PCB has failed to make realistic assessment of compensation for the damages to the environmental and also the PP by loss of cattle's, mangroves or otherwise due to air pollution being found in

the premises. I state that the pleadings are to the extent of the State PCB and that the Company has not caused any pollution, loss/ damage to the Applicant. Rest of the contents of this para are denied by the Respondents.

20. With respect to contents of paragraph no. 8 of the Application, I state that the contents therein are not true and correct. It is absolutely false that the State PCB do not have any essential expertise or do not wish to do any realistic assessment of compensation for the damages to the environment. I state that the Respondent Board had informed the Respondent Company No. 1 to pay an amount of Rs. 5,00,000/- (Rupees Five Lakhs Only) as interim compensation vide its order dated 17.01.2022 passed by the Hon'ble National Green Tribunal Special Bench vide its letter dated 11.02.2022. I state that National Green Tribunal has not issued notice to the company prior to issuance of the direction. I state that the company is depositing an amount of Rs.5,00,000/- under protest in compliance of the order dated 17.01.2022 vide cheque dated 21.02.2022 bearing no 003925 drawn on HDFC Bank Limited as the Company has not caused any damage to the Applicant. Rest of the contents of this para are denied by the Respondents.

21. With respect to contents of paragraph no. 9 of the application, I state that the contents therein are not true and correct. It is absolutely false that there is air pollution and



black carbon is causing environmental damage. Rest of the contents of this para are denied by the company.

22. With respect to contents of paragraph no. 10 of the Application, I state that the contents therein are not true and correct. It is absolutely false that the Applicant is still facing problem of pollution and black burning spot particles. I state that there were no any emissions of hot carbon soot or untreated trade water on the premises of the Respondents. Rest of the contents of this para are denied by the company.

23. With respect to contents of paragraph no. 11 of the Application, I state that the contents therein are not true and correct. I state that it is absolutely false that the State PCB is hand in gloves with the Respondent No. 1 Company and its Directors. It is absolutely false that the State PCB has purposefully not initiated any action to make realistic assessment. I state that the Hon'ble National Green Tribunal Special Bench had directed the Respondents that pending consideration by State PCB, the PP may deposit interim compensation of Rs. 5,00,000/- (Rupees Five Lakhs Only). I state that the company is depositing an amount of Rs.5,00,000/- under protest in compliance of the order dated 17.01.2022 vide cheque dated 21.02.2022 bearing no 003925 drawn on HDFC Bank Limited. Rest of the contents of this para are denied by the Respondents.



24. With respect to contents of paragraph no. 12 of the Application, I state that the contents therein are not true and correct. It is absolutely false that the Applicant is still using the Furnace Oil and causing pollution of carbon soot particles. I state that there were no any emissions of hot carbon soot or untreated trade water on the premises of the Respondents. It is absolutely false that the Respondent No. 1 Company and its Directors along with State PCB are blatantly disobeying the order dated 17.01.2022, passed by the Hon'ble National Green Tribunal Special Bench and are becoming facilitators for destruction and damage of the environment. I state that being a company whose endeavor is to achieve eco-friendly sustenance while carrying out its operations, the Respondents have changed and improved the exhaust system which was already in place achieving no discharge of carbon particle emission. In 2018, the Respondents installed a full proof dust collector cum wet scrubber system, 30meter stack height, dry scrubber system instead of wet scrubber. I state that the Respondents undertook stack monitoring every month and that it undertakes ss dry type scrubber filter cleaning every 15 days and Boiler internal tube cleaning every month. I also states that burner fuel and air ratio frequency are set by third party using analyzer. I state that the Respondents have enhanced its system and modified the dust collector with dust removal arrangement with two sonic horns and rotary actuator. I state that the Respondents have changed boiler burner flame tube and has changed the boiler fuel from furnace oil to LPG GAS thereby ruling out any



carbon particle emission. I states that it has installed a state of the art Chimney system. Stack material M.S , Stack height 30mt from base , Stack Diameter 2mt. I further state that the Respondents has been undertaking proactive steps by undertaking tree plantation programmes and water conservation programmes through its CSR activities. Rest of the contents of this para are denied by the company.

25. With respect to contents of paragraph no. 13 to 17 and prayer clause of the application, I state that the contents therein are not true and correct. I state that there is no cause of action attributable to the Applicant. I state that the grounds urged by the Applicant are as such bad in law, malafide and improper. I therefore state that the present Execution Application deserves to be rejected.

26. I therefore state that the Application may kindly be rejected.

Whatever is stated hereinabove is true and correct to the best of my knowledge believe and information and I have put my signature ereunder at Pune on this 12th day of Dec. 2022.



G. Gokhale
I know Affiant
Sanika Gokhale .
(Advocate)

BEFORE ME
Mrs. Sujata D. Kulkarni
12.12.22
MRS. SUJATA D. KULKARNI
NOTARY, GOVT. OF INDIA /
PUNE DIST.

S. S. Jadhav
Affiant



NOTED AND REGISTERED
SERIAL NUMBER: 411
DATE: 12/12/2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE

Execution Application No. 10/ 2022

IN

Original Application No. 69/2021

MR. MAHENDRA GOVIND HASBNIS

...Applicant

v/s

CIKAUTXO INDIA PVT. LTD.

...Respondents

AFFIDAVIT IN REPLY

Dated this on th 12 December 2022

VARUN R. JOSHI

Advocate For Respondent No. 1 to 6

MAH/2882/2010

#9881149148

27B Shri Chaitanya Complex,

Opp. Muktangan English School ,

Pune - 411009

Email - varunrjoshi@gmail.com

Mobile # 9881149148

(Advocate Code: 6567)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE**

Execution Application No. 10/ 2022

IN

Original Application No. 69/2021

MR. MAHENDRA GOVIND HASBNIS **...Applicant**

Versus

CIKAUTOXO INDIA PVT. LTD. AND OTHERS **...Respondents**

LIST OF ANNEXURE RELIED BY RESPONDENTS

Sr. No.	Particulars	Pages
1	Exhibit - A - Copy Of letter dated 21.02.2022 along with cheque	18-19
2	Exhibit - B - Copy of visit report dated 24.11.2021	20-24
3	Exhibit - C - Copy of Consent order issued by the Maharashtra State Pollution Control Board	25-30
4	Exhibit - D -Copy of bank guarantees submitted by the Company	31-37

This List of Annexures Filed On This 12th Day Of December, 2022
At Pune.

As Khale.
ADVOCATE FOR THE RESPONDENT NO. 1 TO 6

J. S. Jindal
RESPONDENT NO. 1 TO 6



To,
Regional Officer Maharashtra
Pollution control Board, Regn. Office
Pune. Jog Center, 3rd floor, Wakdewadi
Old Pune Mumbai Road,
PUNE 411003

Sub. : Compliance of order dated 17/1/2022 as communicated by your letter dated 11/2/2022

Madam / Sir,

This has reference to your letter dated 11/2/2022. You have informed the company that an order dated 17/1/2022 has been passed by the National Green Tribunal in O A No. 69/2021 (WZ). By the said order the Chairperson of the NGT was pleased to direct payment of compensation to a tune of Rs. 5,00,000/- You are aware that the National Green Tribunal has not issued notice to the company prior to issuance of the direction.

Without prejudice to the rights and contentions that vest in the company, the company is depositing an amount of Rs.5,00,000/- under protest in compliance of the order dated 17/2/2022 vide cheque dated 21.02.2022 bearing no 003925 drawn on HDFC BANK, Pay to Maharashtra Pollution Control Board, Mumbai.

The company submits that there are directions pertaining to assessment that are set out in para No.7 & 8 of the order. Based on these directions we request you to kindly communicate to us the time and schedule of hearing for the purported assessment of the compensation. The company wishes to file detailed representation as and when directed in regards to the allegations for determining compensation.

We therefore request you to kindly give us due and appropriate opportunity in the assessment process.

Thank You,

Yours Faithfully,
For Cikautxo India Private Limited

Miguel Angel Mendive
Chief Executive Officer & Authorized Signatory

Received on Dt. 21/02/2022

Clerk
R. O. M. P. C. B. Pune

Encl. – As above

Copy for information & necessary action to:

1. S.R.O., Pune I & II, Maharashtra Pollution Control Board, Pune
2. Filed officer, Maharashtra Pollution Control Board, Pune
Survey Number 662, Old Pune – Mumbai Highway, Talegaon Dabhade,
Taluka Maval, District Pune - 410 506, Maharashtra, India
Phone: 0091-2114-660100; Fax: 0091-2114-660115
Website: www.cikautxo.in CIN: U25199PN2011PTC138415

Cikautxo India Private Limited

HDFC BANK

LAUKIK APARTMENTS GROUND FLOOR, PLOT NO 3, CTS NO 870
BHANDARKAR ROAD PUNE-411004, MAHARASHTRA
RTGS / NEFT IFSC : HDFC0000007

21022022
DDMMYY
Valid for 3 months only

Pay Maharashtra pollution Control Board, Mumbai

Or Bearer

या धारक को

Rupees रुपये Five Lacs only

अदा करें

₹ 500,000/-

SESHASAI(M)/CTS-2010 140619

A/c No. 00070330004044
खाता.क्र.

Brn: 0007 Pdt:033
C/A

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

For CIKAUTOXO INDIA PVT LTD

Jendib

Authorised signatories

Please sign above /कृपया यहाँ हस्ताक्षर करें

⑈003925⑈ 411240002⑈ 902712⑈ 30

19

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PUNE-II

Phone - (020) - 25816451
Fax - (020) - 25811029
Email - sropune2@mpcb.gov.in



2nd Floor, "Jog Center"
Wakadewadi, Mumbai-Pune
Road, Pune - 411003

VISIT REPORT

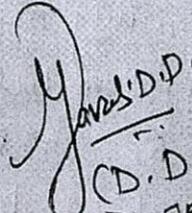
- 1) Name & address: - M/s. GKawthra (I) Pvt. Ltd.
Sr. no. 662, Pune - Mumbai, Talgaon Dakhane
Tal - Maval, Dist. Pune.
- 2) Date of visit:- - 24/11/2021.
- 3) Contact person (Tel/Mob/email):- - Mrs. Janhvi Yadav.
- 4) Consent status:- - valid up to 31/07/2027.

5) Additional Information:-

- ① During visit industry was found in operation & engaged in mfg. of rubber hose/tube & nylon tube.
- ② For industrial effluent they have provided ETP of 5 CMD with consisting of collection tank / reaction tank, sludge drying bed, sand & carbon filter. Treated effluent used for gardening purpose.
- ③ Industry has recently upgraded in existing ETP. & same found in operation.
- ④ For domestic effluent they have provided septic tank & soak pit. Industry representative reported that they will provided STP up to December-2021 end for treatment of domestic effluent.
- ⑤ Haz. waste sending to MEL & Non-Haz. waste sale to authorized vendor.

- ⑥ Industry has provided 02 nos boiler. one is kept as stand by & another boiler running continuously.
- ⑦ LPG fired boiler provided with scrubber system & common 30 mtrs height of stack.
- ⑧ Industry representative reported that they have running boiler on LPG since June-2021 on regular basis. & They have stopped FO using as fuel to boiler. FO fired boiler not in use.
- ⑨ D.G. sets (500 KVA X 02 nos) provided with acoustic enclosure & APC system to each.
- ⑩ They have provided oven with APC system.
- ⑪ Industry has submitted Form-IV & V
- ⑫ As per consent conditions they have & submitted B.G. of Rs. 1 Lakh which is valid up to - 31/10/2027.
- ⑬ During visit stack monitoring & AARs carried out
- ⑭ Industry shall comply with consent conditions.


Jankhraj Yadav


D.D. Garg
FO, SRDP-II



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

JVS BILL

Industry Name:	Cikautxo India Pvt. Ltd.
Industry Adress:	Talegaon Dabhade
Industry Reference No:	MPCB-CONSENT-0000114222
Bill No:	MPCB-JVS-031221033
Visit Scheduled on:	24-Nov-2021
Visited on:	24-Nov-2021
SRO Office	SRO-Pune II
Bill Generated By:	Shri. Dattatraya Gavali(FO-Pune II)
Bill Sent on:	03-Dec-2021

Sampling & Analysis Charges:

Type of Sampling/Parameter Name:	No. of Samples	Amount
(V) Water & Wastewater Samples:-		
Grab sampling/sample/place.	1	700
Analysis Details:- ETP Outlet(Water-JVS)		
pH		60
Biochemical Oxygen Demand (BOD)		600
Chemical Oxygen Demand (COD)		350
Oil & Grease		200
Suspended Solids (SS)		100
Total Dissolved Solids(TDS)		100
Chloride		100
Sulphate		150
Processing Fees Other Organic Parameter against source:ETP Outlet:		0.00
Bill Total:		2360
Previous Outstanding Amount:		0
Previous Advance Amount:		0
Amount Payable:		Rs.2360

Online through e-payment gateway by pressing "Pay Now" tab provided for the same along with bill available on email as well as on EC-MPCB portal.

** (If payment done through this mode then please do not upload payment details on EC-MPCB portal)

Net banking/RTGS/NEFT/IMPS mode of payment

Account Holder Name :- "Maharashtra Pollution Control Board"

Bank Account No :- 40191758647

IFSC Code :- SBIN0005350

MICR Code :- 400002056

Type of Account:- Current Account

Name of the Bank :- State Bank Of India

Branch :- Matunga Address :- 76 A, Gujrati Kelwani Mandal School, Rafi Ahmed Kidwai Road, Matunga, Mumbai- 400019

** (If payment made through these modes of payment then upload payment details along with receipt in Offline payment section provided on MPCB portal)



87

24

PAYMENT ADVICE
CIKAUTOXO INDIA PVT LTD
PUNE
PUNE

Beneficiary's Name : MAHARASHTRA POLLUTION CONTROL BOARD

Beneficiary's Code :

Beneficiary's Address :

Client Ref No : MAHARASHTRA POLLUTI

Date : 14/12/2021

Bank Reference No : N348211752184979

We have initiated a credit to the Account Number 40191758647 for the amount of Rs.2360 through NEFT for the below mentioned details.

IFC Code : SBIN0005350

Micr Code :

Beneficiary Bank Name :

Beneficiary Brn Name :

Payment Details 1 :

Payment Details 2 :

Payment Details 3 :

Payment Details 4 :

Payment Details 5 :

Payment Details 6 :

Payment Details 7 :

This is Computer generated advice. Does not require any signature.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, PUNE**

Phone - (020) - 25811627
Fax - (020) - 25811029
Email - ropune@mpcb.gov.in
Visit At - <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakadewadi, Mumbai-Pune
Road, Pune - 411003

Orange/L.S.I.

Date: 20/09/2021

Consent No: RO-PUNE/CONSENT/ 2109000780

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....
CONSENT is hereby granted to

M/s. Cikautxo India Pvt. Ltd..
S.No 662,Pune Mumbai Road, Talegaon Dabhade,
Tal:- Maval, Dist:- Pune

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.07.2027.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Rubber Hose / Tube	3600	MT/A
2.	Nylon Tube	600	MT/A
(Industrial Effluent generation by washing activity only).			

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 10.0 M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 8.0 M³.

(iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:



1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD 3 Days 27 degree C	Not to exceed	30 mg/l.
5	COD	Not to exceed	250 mg/l.
6	TDS	Not to exceed	2100 mg/l.
7	Sulphates	Not to exceed	1000 mg/l.
8	Chlorides	Not to exceed	600 mg/l

(iv) **Trade Effluent Disposal:** The treated trade effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. For this sufficient land shall be made available. In no case, at any time effluent shall find its way outside the factory premises.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated sewage effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Rubber Scrap	111933	Kg/Annum	NA	By Sale
2	Wooden Scrap	7160	Kg/Annum	NA	By Sale
3	Corrugated Box Scrap	20510	Kg/Annum	NA	By Sale
4	Metal Scrap	5410	Kg/Annum	NA	By Sale

(viii) **Other Conditions:** 1) Industry should monitor effluent quality regularly.
2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	10.00 CMD
(ii) Industrial Processing	...	20.00 CMD
(iii) Industrial Cooling	...	35.00 CMD
(iv) Agriculture / Gardening	...	10.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment: --

1. Dust collector of sufficient capacity shall be provided to the source of particulate matter emission section to limit the following standards

b. Standards for Emissions of Air Pollutants:

1) SPM	Not to exceed	150	mg/Nm ³
2) SO ₂	Not to exceed	186	kg/day

6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- g. D.G. Set shall be operated only in case of power failure.
The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

**7. Standards for Stack Emissions:**

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Furnace Oil	1.45	CMD
2	HSD	0.12	CMD
3	LPG	1500	Kg/Day

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler (FO Fired)	30 Mtrs.
2	DG Set (500 KVA)	5 Mtrs. Above Roof
3	DG Set (500 KVA)	5 Mtrs. Above Roof
4	Oven Bunker	3 Mtrs.
5	Boiler (LPG Fired)	30 Mtrs.

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

8. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
1	6.4 Flue Gas Dust And Other Particulates	9.36	MT/A	CHWTSDF
2	5.1 Used Or Spent Oil	1.5	MT/A	CHWTSDF
3	28.3 Spent Carbon	12	MT/A	CHWTSDF
4	34.2 Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers	10	Kg/M	CHWTSDF
5	33.1 Empty Barrels /Containers / Liners Contaminated With Hazardous Chemicals /Wastes	6	Mtrs/Y	CHWTSDF

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station,

Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

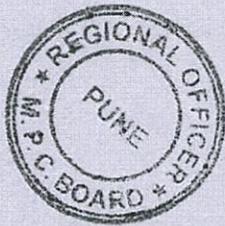
- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

9. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.



- ix. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
12. Industry shall submit Bank Guarantee of Rs. 1,00,000/- within 15 days in favour of Regional officer, Pune valid for the period upto 31.10.2027, towards compliance of consent conditions.
13. Industry shall obtain NOC from Central Ground Water Authority, in case of ground water use/extraction.
14. This consent is issued in the prejudice of the Court case, if any.
15. The Capital investment of the industry is Rs. 6496.52 Lakhs.



For AND ON BEHALF OF M.P.C. BOARD

Nitin Shinde
 (Nitin Shinde) 20/08/21
 I/C Regional Officer, Pune.

To,
 M/s. Cikautxo India Pvt. Ltd..
 S.No 662, Pune Mumbai Road, Talegaon Dabhade,
 Tal:- Maval, Dist:- Pune

Copy to:

- 1) Sub Regional Officer, MPCB, P-I / P-II / P.C./ Satara / Solapur
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction no	Date
1	100000.00	TXN2105002051	26-05-2021
2	250000.00	MPCB-DR-6529	28.06.2021

Date – 22.09.21

To,
Regional Officer, Pune,
Maharashtra Pollution Control Board,
3rd Floor, Jog Center, Wakdewadi,
Pune - 411 003.

Applicant - M/s. Cikautxo India Pvt. Ltd.

Subject – Declaration for non-utilization of Ground water as a source.

Reference No. 1. MPCB Consent application –RO- PUNE/CONSENT/2109000780 dated 20/09/2021.

Respected Sir,

We, M/s. Cikautxo India Pvt. Ltd have received the renewal of MPCB Consent to Operate, for our facility as per the aforesaid reference no. Considering the consent condition no. 13, regarding securing N.O.C. from the Central Ground Water Authority of India for utilization of ground water as source; we would like to declare the non-applicability of the condition.

We are herewith submitting the self-declaration for not utilizing ground water as a source for commercial purpose, hence we are not eligible for securing N.O.C from CGWA, kindly note that.

Thank you,

For **Cikautxo India Pvt. Ltd.,**

Authorized Signatory

Received on Dt. 22/09/2021
R. O. M. Pune

Cikautxo India Private Limited

Survey Number 662, Old Pune - Mumbai Highway, Talegaon Dabhade, Taluka Maval,
District Pune-410 506, Maharashtra, India. Phone: 0091-2114-660100;
Fax: 0091-2114-660115 website: www.cikautxo.in CIN; U25199PN2011PTC138415

Date: 25th Nov 2021

To,
The Regional officer
Maharashtra Pollution Control Board,
Third Floor, Jog Centre, Mumbai Pune Road,
Wakdewadi, Shivajinagar, Pune — 411003

Kind Attention: Mr. Nitin Shinde

Subject: Submission of fresh Bank Guarantee Against the new consent

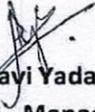
Dear Sir,

This is with reference to the above mentioned subject consent no RO-PUNE/CONSENT /2109000780 DATE : 20/09/2021 we're enclosed herewith the attached document received in original from HDFC Bank, Pune for the bank guarantee released in favor of the Regional officer, Maharashtra Pollution Control Board, Pune, the aforesaid bank guarantee Rs100000/- is valid up to 31ST Oct 2027

We are request you to Kindly acknowledge the receipt of the same.

Thank You,

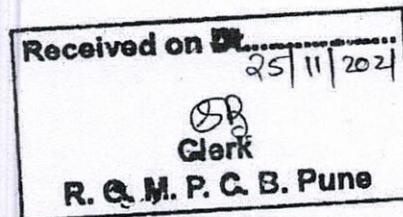
Yours Faithfully,
For Cikautxo India Private Limited


Janhavi Yadav
QMS-Manager

Encl. – As above

Copy for information & necessary action to:

1. S.R.O., Pune I & II, Maharashtra Pollution Control Board, Pune
2. Filed officer , Maharashtra Pollution Control Board, Pune



Cikautxo India Private Limited

Survey Number 662, Old Pune - Mumbai Highway, Talegaon Dabhade, Taluka Maval,
District Pune-410 506, Maharashtra, India. Phone: 0091-2114-660100;
Fax: 0091-2114-660115 website: www.cikautxo.in CIN; U25199PN2011PTC138415



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

Industry Name:	Cikautxo India Private Limited	Industry Address:	S.No.662, Pune-Mumbai Road, At post: Talegaon Dabhade				
RO Region:	RO-Pune	SRO Region:	SRO-Pune I	BG Obtained for:	CONSENT	BG for:	Renewa
Consent No:	RO-PUNE/CONSENT/2109000780	Consent Date:	20-09-2021	Consent Validity Date:	31-07-2027		
Conditions:	INDUSTRY SHALL SUBMIT BG 100000/-	Compliance period:	31-10-2027	BG No:	007GT02213260001	Amount:	100000
Bank:	HDFC Bank	BG submission Date:	22-11-2021	BG expiry Date:	31-10-2027		

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.



We understand your world



HDFC BANK LTD
Fortune Square
Deep Bungalow Chowk
Shivajinagar Model Colony
Pune Maharashtra - 411016

22 NOV 2021

Date

Form Serial No. GTEE/ 1248299

22-NOV-2021

PH-020-41224108 FAX-020-41
guaranteespun@ndia@hdfcba
anil.damle@hdfcba
shuchindra.deshpande@hdfcba
sachin.shrivastava@hdfcba
atul.patil@hdfcba
arpit.genguly@hdfcba

To,
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE PUNE JCG CENTER
3RD FLOOR WAKDEWADI OLD PUNE
MUMBAI ROAD
411003

OUR REFERENCE : 007GT03213240001
DATE OF ISSUE : 22-NOV-2021
APPLICANT : CIRAUTOXO INDIA PVT LTD
GUARANTEE AMOUNT : INR1,00,000.00
AMOUNT IN WORDS : RUPEES ONE LAKH ONLY
EXPIRY DATE : 31-OCT-2023
EXPIRY PLACE : PUNE
CLAIM DATE : 31-OCT-2023

DEAR SIR,

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE DULY ISSUED BY US.

THE ORIGINAL GUARANTEE ATTACHED IS TO BE RETURNED TO US ALONG WITH BENEFICIARY DISCHARGE LETTER WITHIN 15 DAYS FROM THE DATE IT CEASES TO BE IN FORCE OR AS SOON AS THE PURPOSE FOR WHICH IT HAS BEEN ISSUED IS FULFILLED, WHICHEVER IS EARLIER.

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE SUBJECT GUARANTEE / EXTENSION AS STATED BELOW HAVE THE REQUISITE POWERS TO SIGN ON BEHALF OF THE BANK.

1. Mr./Ms. **SACHIN SHRIVASTAVA**
Designation **MANAGER**
P.A NO. **WBO/2/SEP-2018/2936**
B11566

2. Mr./Ms. **SHUCHINDRA DESHPANDE**
Designation **C4860**
P.A NO. **SENSOR MANAGER**

FURTHER CONFIRMATION OF THIS GUARANTEE IF DESIRED, SHOULD BE OBTAINED FROM THE ABOVE MENTIONED BRANCH.

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

FOR HDFC BANK LTD.

AUTHORISED SIGNATORY/S

ATUL PATIL
A11675



महाराष्ट्र MAHARASHTRA

© 2021 ©

ZB 910655

18 OCT 2021

अनु.क्र. 75186 दि. मु.शु.रकम 100/-

दस्तावा प्रकार Bank Guarantee

दस्त नोंदणी करणार आहेत का? होय/नाही HDFC BANK LTD.

मिळकतीचे वर्णन Wholesale Banking Operations

मुद्रांक बिकत घेणाऱ्याचे नांव व पत्ता Near Deep Bunglow Chowk
Model Colony, Shivajinagar.

..... 411 016

दुसऱ्या बक्षकाराचे नांव

हस्ते व्यक्तीचे नांव व वत्ता Swapnil Dhumal
Parvati, Pune-9.

मुद्रांक बिकत घेणाऱ्याची सही

ज्या कारणासाठी त्यांनी मुद्रांक घेरेदी केला, त्यांनी त्याच कारणासाठी मुद्रांक
उपेदी वेळच्यापासून ६ महिन्यात वापरणे बंधनकारक आहे

राहुल एस. नाईक

परवाना क्र. २२०११२१
१४१, मुकुवार पेठ, पुणे-४२.

THIS NON JUDICIAL STAMP PAPER IS PART AND
PARCEL OF BANK GUARANTEE NO.:- 007GT02213 260001
DATED:- 22 / NOV / 2021



HDFC BANK LIMITED 007GT02213260001 DATED 22-NOV-2021

BANK GUARANTEE

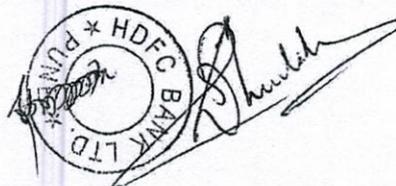
1. In Consideration of the Regional Officer Maharashtra Pollution Control Board, Regional Officer, Pune having agreed to grant M/s. Cikautxo India Private Limited, S. No. 662, Old Pune Mumbai Highway, Talegaon, Dabhade, Pune 410506 (hereinafter referred to as the company/unit) time for the due compliance of consent conditions/directions for providing adequate and satisfactory pollution control devices as suggested/stipulated vide letter bearing No.RO-PUNE/CONSENT/2109000780 dated 20.09.2021 and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974) and / or Hazardous & Other waste (M & TM) Rules, 2016 on production of a Bank Guarantee for Rs.1,00,000/- (Rupees One lakhs only/-) we HDFC Bank Limited a Banking company Incorporated under Companies Act 1956, Having their registered office at HDFC Bank Limited, HDFC Bank House C.S. No. 6/242, Senapati Bapat Marg, Lower Parel (W) Mumbai 400013 and acting through its Branch Office at Fortune Square, Near Deep Bungalow Chowk, Model Colony, Shivaji Nagar, Pune-411016 (hereinafter referred to as the Bank) at the request of said M/s Cikautxo India Private Limited. (indicate the name of the company/unit at whose request Bank Guarantee is being issued) do hereby undertake to pay to the Board an amount not exceeding Rs.1,00,000/- against any non compliance of consent conditions/directions or damages etc. caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc. by the said company/unit/local body.

2. We HDFC Bank Limited do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non fulfillment of undertaking. Non compliance of directions / notices / letters / instructions / issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 1,00,000/-

3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and unequivocal.

4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.

5. We HDFC Bank Limited agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc. and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc. have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said



HDFC BANK LIMITED 007GT02213260001 DATED 22-NOV-2021

under this guarantees is made on us in writing on or before 31st October 2028 We shall be discharged from all liability under this guarantee thereafter.

6. We HDFC Bank Limited further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc. or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc. and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.

7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the company/Unit.

8. We HDFC Bank Limited under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.

9. Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs. 1,00,000/- our guarantee shall remain in force until 31st October 2027

10. Unless a demand or claim under this guarantee is made on in writing on or before 31st October 2028 all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

All claims under the guarantee will be payable at issuing branch at Model colony, Pune 411016.

This guarantee will be returned to us as soon as the purpose for which it is issued is fulfilled.

The BG Confirmation letter No. GTEE/ 1248299 is an integral part of the BG No.007GT02213260001 dated 22-NOV-2021.

For HDFC BANK LTD

Authorized Signatory
Model Colony, Pune-411 016

SACHIN SHRIVASTAVA
MANAGER
WBO/2/SEP-2018/2936
B11566



SHUCHINDRA DESHPANDE
C4860
SENIOR MANAGER

**Under Section 34 (1) of Advocates Act 1961 and Bombay High Court
Appellate Side Rules Schedule 7/1985**

VAKALATNAMA

We are not members of the Advocates Welfare Fund, Bar Council of Maharashtra & Goa. Therefore stamps of Rs. 2/- are not affixed herewith.

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE, PUNE**

Execution Application No. 10/ 2022

IN

Original Application No. 69/2021

MR. MAHENDRA GOVIND HASBNIS

Age about -59 years, Occup- Agriculturist and Business

Residing at Survey No. 408/7,

Limbata, Mumbai- pune Road,

Talegaon Dabhade, Taluka Maval,

District Pune- 410506

Contact No. - +917083426105

Email- mahendrasahabnis30@gmail.com

...APPLICANT

V/S

1. CIKAUTXO INDIA PVT. LTD.

A Public Limited Company incorporated

Under the provisions of the

Indian Companies Act, 1956

Having its registered address at:

Survey No. 662, Pune- Mumbai Road,

Talegaon- Dabhade, Pune- 410506

Email- cikautxo@cikautxo.com

2. ALEJANDRO ARANZABAL GOMTEZ

Email- mmendibe@cikautxo.com

3. JOSE ALBERTO AGIRREGOMEZKORTA
ARANTZETA

Email- mmendibe@cikautxo.com

4. INIGO EDUARDO LASCURAIN PAGEEGUI

Email- mmendibe@cikautxo.com

5. MIGUEL ANGEL MENDIVE AURRECOECHEA

Email- mmendibe@cikautxo.com

6. ANTARA NANDI

Email- mmendibe@cikautxo.com

No. 2 to 6 are the Directors of Cikautxo India Pvt Ltd

Having their Office at Survey No. 662, Pune- Mumbai
Road,

Talegaon- Dabhade, Pune- 410506

Email- cikautxo@cikautxo.com

7. THE SECRETARY

Ministry of Environment, Forest and Climate Change,

Having office at Indira Paryavaran Bhavan,

Jorbagh Road, New Delhi 110003

Email- manju.pandey@nic.in

8. PRINCIPAL SECRETARY

Environment Departement,

Government of Maharashtra, Mumbai 400032

Email- mah.env@nic.in

9. THE MEMBER SECRETARY,

Maharashtra Pollution Control Board,

Having its office at- Kalpataru Point, 3rd Floor,

Opp. Cineplanet, Sion East, Mumbai- 40022

Email- ms@mpcb.gov.in

10. REGIONAL OFFICER PUNE II,

Jog Centre, 3rd Floor, Wakdewadi,

Old- Pune Mumbai Highway, Pune- 411003

Email- ropune@mpcb.gov.in

...RESPONDENTS

To,
The Registrar,
National Green Tribunal,
Western Zone,
Pune

I, MIGUEL ANGEL MENDIVE AURRECOECHEA, authorised representative of the Respondents No. 1 to 6 above named, having Office at Survey No. 662, Pune-Mumbai Road, Talegaon Dabhade, Pune- 410506 do hereby appoint and authorize VARUN R. JOSHI, SANIKA GOKHALE, to act, appear and plead for me or on my behalf in the above-mentioned matter, or any Advocate she/he/they may authorize to act, appear and plead for me or on my behalf in the above-mentioned matter.

IN WITNESS WHEREOF I set and subscribe my hands to this writing at PUNE, dated this 12th day of December 2022

Accepted

RESPONDENT NO. 1 TO 6

VARUN R. JOSHI
ADVOCATE FOR RESPONDENT NO. 1 TO 6
MAH/2882/2010
#9881149148
27B SHRI CHAITANYA COMPLEX,
OPP. MUKTANGAN ENGLISH SCHOOL,
PUNE - 411009
Email - varunrjoshi@gmail.com
Mobile # 9881149148
(Advocate Code: 6567)

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE, PUNE**

Execution Application No. 10/ 2022

IN

Original Application No. 69/2021

MR. MAHENDRA GOVIND HASBNIS

..Applicant

v/s

CIKAUTXO INDIA PVT. LTD.

...Respondents

VAKALATNAMA

Dated this on 12th December 2022

VARUN R. JOSHI

Advocate For Respondent No. 1 to 6

MAH/2882/2010

#9881149148

27B Shri Chaitanya Complex,

Opp. Muktangan English School ,

Pune - 411009

Email - varunrjoshi@gmail.com

Mobile # 9881149148

(Advocate Code: 6567)